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1(56)/2012 /Advisory/FSSAI  
 Food Safety & Standards Authority of India  
 (Ministry of Health & Family Welfare)  
 FDA Bhawan, Kotla Road  
 New Delhi-11002

Dated: 12 June, 2013

Subject: Enforcement of FSS Act, 2006 for central licensed units/FBO's in State/UT's-reg.

As decided in Central Advisory Committee (CAC) meeting, held at FSSAI HQ under the chairmanship of Hon'ble Chairperson, the enforcement of FSS Act, 2006 and Rules and Regulations thereunder, w.r.t Central Licensed Units, will be done by respective state governments falling in their jurisdiction, along with Food Business Operators (FBO's) licensed by state. It is therefore, reiterated that entire authority of enforcement of Act rests with respective state governments.

All Commissioners of Food Safety are, therefore, requested to take up the work in hand and nominate Nodal Officer of their respective state, who may interact with the Central Designated Officer of their Region, for obtaining necessary information pertaining to Form IX. The list of Central Licensed Units will be sent separately to all states.

All the Commissioners of Food Safety of the states may kindly initiate appropriate action in this regard and keep FSSAI, (HQ) informed of the action taken.

*cc Circulate*

*13/6/13*

*(Col. C. R. Dalal)*  
 Director (Surveillance)

To,

All Commissioners of Food Safety of States/UT's

Copy To:

1. PPS to CP
2. All Directors, FSSAI
3. All Central DOs
4. Vice President, NISG, Hyderabad

